

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1375  
ANSWERED ON:21.03.2012  
FOREIGN UNIVERSITY IN INDIA  
Sugumar Shri K.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has prepared an amended version of the Foreign Universities Bill that will allow reputed foreign universities to India and at the same time, address the issues of regional disparity;
- (b) if so, the details thereof;
- (c) whether foreign universities will be allowed to conduct certificate and diploma courses besides the degree courses; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) & (b): Yes Sir. The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010 was introduced in Lok Sabha on 3rd May, 2010. The Department related Parliamentary Standing Committee has examined the Bill. Based on the recommendations of the PSC, certain amendments have been proposed in the original Bill. The amended bill inter alia, proposes that the University Grants Commission, while making recommendations to the Central Government, shall examine the feasibility of foreign educational institutions in the backward areas.

(c) & (d): Yes Sir. The Bill provides for foreign educational providers to award both degrees and diplomas or any other equivalent qualification, other than in the distance mode, at undergraduate, post-graduate or post doctoral levels. Foreign educational institutions, and foreign educational providers notified under the provisions of the Bill, can also impart education leading to award of certificates.